Written Answers to

[3 May, 2016] Unstarred Questions 227

Ban on issue of passes to staff of VVIPs

989. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Bureau of Civil Aviation Security is planning to restrict the issue of Airport Entry Passes to the staff of MPs and Ministers; and

(b) if so, the details thereof, and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) No, Sir.

(b) Does not arise in view of the reply to part (a) above.

Issue of fake medical certificate to crew members of airlines

990. SHRI AAYANUR MANJUNATHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any instances of issue of fake pre - flight medical certificates to the crew members of airlines of private operators has come to the notice of the Directorate General of Civil Aviation (DGCA) during the last three years and the current year;

(b) if so, the details of such instances during the said period;

(c) whether DGCA has taken any action against the doctors who issued fake pre - flight certificates; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) During the period of last three years and current year, a total of 16 cases of false Breath Analyzer test were detected. In these cases, the medical certificates were issued by the doctor without subjecting crew to test by breath analyzer equipment prior to flight.

(c) and (d) DGCA has lodged an FIR with the police against the involved doctor.

Naming of airports

991. SHRI HISHEY LACHUNGPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government intends to take a policy decision wherein all airports in the country will adopt the names of the cities in which they are located, if so, the details thereof; and

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(b) whether this policy will be applicable to existing as well as the new airports and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) Due to lac of any firm and explicit instructions/guidelines for naming/renaming of airports in the country and considering the convenience of the passengers in general and especially foreign tourists who are not familiar with the local history of the area, a view has emerged to name the airports by the name of the city in which they are located/served and the terminals of the airports after eminent personalities. It envisages applicability to all airports, except those which have been already renamed after approval of the Union Cabinet.

Air connectivity to small cities of Gujarat

992. SHRI MADHUSUDAN MISTRY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has any plans to connect small cities of Gujarat through air connectivity;

(b) whether any study has been done for that; and

(c) if not, the reasons therefor and if so, by when the air services to small cities would begin?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (c) As per approved Summer Schedule (SS)-2016, schedule domestic flights are available to/from 06 airports in Gujarat namely Ahmedabad, Bhuj, Jamnagar, Rajkot, Surat and Vadodara.

Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport service of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by Government.

Communication breakdown at air traffic control tower at Kolkata

993. SHRI PAUL MANOJ PANDIAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air Traffic Control Tower at Kolkata has suffered a communication breakdown between it and 85 jets very recently for about ten minutes, and if so, the details thereof;